

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101
IA No. 99/JPR/2019
IA No. 110/JPR/2019
IA No. 159/JPR/2019
IA No. 286/JPR/2019
IA No. 54/JPR/2020
IA No. 65/JPR/2020
IA No. 107/JPR/2020
IA No. 233/JPR/2022
IA No. 234/JPR/2022
IA No. 544/JPR/2022
IA No. 615/JPR/2022
IB No. 54(PB)/2018
Under Section 7 of IBC, 2016

In the matter of:

Alchemist Asset Reconstruction Company Ltd.

.... Financial Creditor/Applicant

Versus

Jaipur Metals & Electricals Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. MANOJ KUMAR DUBEY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Ashu Kansal, Adv.
Sachin Gupta, Adv.
Rishabh Khandelwal, Adv.

For the Respondent : Prakul Khurana, Adv.
Ankit Sareen, Adv.
Yash Tandon, Adv.
Gourav Asati, Adv.
Sourabh Jain, Adv.

ORDER

An application IA No. 616/JPR/2022 was filed in IA No. 99/JPR/2019 by Jaipur Development Authority, IA No. 616/JPR/2022 was disposed of and

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rejected by order dated 12.04.2023. Hence, IA No. 615/JPR/2022 filed under Section 60(5) of IBC, 2016 has become infructuous and stands disposed of accordingly.

Mr. Ashu Kansal, Adv. appearing on behalf of the RP, Mr. Sachin Gupta, Adv. appearing on behalf of Alchemist Asset Reconstruction Company Ltd., Mr. Prakul Khurana, Adv. appearing on behalf State of Rajasthan. List the matter on 10.07.2023 on top of the priority list.

Sd-

(Manoj Kumar Dubey)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

May 22, 2023